Form No. 132

Certificate of filing inventory and account.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

(Title as in the Petition)

I, ..., Prothonotary and Senior Master of the High Court of Judicature at Bombay, do hereby certify that on the ..... day of ..... 19 and inventory, and account of the property and credits of ....., deceased, were filed in my office by ..... Advocate for ..... administrator of the property and credits of the said deceased.

Dated this ..... day of ..... 19 .

Prothonotary and Senior Master.

Note:-It is not to be understood by the above certificate that the said account has been passed.

Prothonotary and Senior Master.

Form No. 133

Certificate of amended value of the estate, to be forwarded to the Superintendent of Stamps.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

(Title as in the Petition)

I, ..., Prothonotary and Senior Master of the High Court of Judicature at Bombay, do hereby certify that the property and credits of the abovenamed deceased originally valued at Rupees ..... by the executor/administrator of the said deceased have now been valued at Rupees ..... and that full security has been given for the increased amount.

Dated this ..... day of 19

Prothonotary and Senior Master